# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

### UNSTARRED QUESTION NO. 459 TO BE ANSWERED ON 05.02.2018

#### **EXPANSION OF EPF AMBIT**

#### **459. SHRIMATI RAKSHATAI KHADSE:**

#### Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposes to extend the benefits of the EPF scheme to unorganized sector workers;
- (b)if so, the details thereof;
- (c)whether the Government proposes to bring the existing number of labour laws in the ambit of four codes; and
- (d)if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a) & (b): The Employees' Provident Funds and Miscellaneous Provisions (EPF&MP) Act, 1952 does not distinguish between organized and unorganized sector employees. The EPF & MP Act, 1952 applies to:
- (i) to an establishment which is a factory engaged in any industry specified in Schedule-I and in which 20 or more persons are engaged; and
- (ii) to any other establishment employing 20 or more persons or class of establishments which the Central Government may, by notification in the official Gazette, specify in this behalf.
- (c) & (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Occupation Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Out of these, the Labour Code on Wages has been introduced in Lok Sabha on 10.08.2017 and subsequently, referred to the Parliamentary Standing Committee on Labour. The rest of the codes are at pre-legislative consultative stage.

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